

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) No. 40 of 2021**

**IN THE MATTER OF:**

**Bhalinder Ghai & Ors.**

**....Appellant**

**Vs.**

**Umak Investment Co. Pvt. Ltd. & Ors.**

**....Respondent**

**Present:**

**For Appellants: Mr. P Nagesh, Sr. Advocate with Mr. Harshal Kumar, Mr. Akshay Sharma and Mr. Rajat Bhalla, Advocates.**

**For Respondents: Mr. K. Datta, Sr. Advocate with Mr. Deep Dhamija, Advocate for R-1.  
Mr. Umesh Phalpher and Mr. Hemant Phalpher, Advocates for R-3.**

**ORDER**  
**(Virtual Mode)**

**31.03.2021:** Heard the Learned Counsel for the Appellant. Let the Notice be issued to the Respondent through Speed Post. Requisites along with Process fee, if not filed, may be filed within three days from today. If the Appellant provides an e-mail ID of Respondent, let notice be also issued through e-mail.

Learned Counsels for the Respondent No. 1 & 3 accept notice. No need to issue notice to Respondent No. 1 & 3. Sent Notice to Respondent No. 2 only.

Respondents may file 'Reply Affidavit' within two weeks. Rejoinder, if any, be filed within one week thereafter.

Let the matter be fixed 'For Admission (Fresh Case)' on **22<sup>nd</sup> April, 2021** and for consideration of I. A. No. 619 of 2021.

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Kanthi Narahari]**  
**Member (Technical)**

*sr/kam*